

FORM – A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KARAIPUDUR COMMON
EFFLUENT TREATMENT PLANT (P) LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	KARAIPUDUR COMMON EFFLUENT TREATMENT PLANT (P) LIMITED
2.	Date of incorporation of corporate debtor	02.09.2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Coimbatore.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U09000TZ2003PTC010743
5.	Address of the registered office and principal office (if any) of corporate debtor	SF.No. 10/1, 13/1 Moolakkattu Thottam, Karaipudur Village, Arulpuram Post, Tirupur, Tamil Nadu – 641 605.
6.	Insolvency commencement date in respect of corporate debtor	31.05.2021 (Order received on 07.06.2021)
7.	Estimated date of closure of insolvency resolution process	27.11.2021(180 days from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	GOVINDARAJAN M Reg.No.IBBI/IPA-003/00293/ 2020-2021/13290
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 55, RAJARAM STREET, JAWAHAR NAGAR, TIRUMANGALAM–625 706, MADURAI DISTRICT. Email id - govind.ayyan@gmail.com.
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 55 RAJARAM STREET, JAWAHAR NAGAR, TIRUMANGALAM– 625 706, MADURAI DISTRICT. Email id- govind.ayyan@gmail.com
11.	Last date for submission of claims	23.06.2021(14 days from the date of Publication)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	To be ascertained
14.	Relevant Forms Details of authorized representatives are available at:	www.ibbi.gov.in. NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KARAIPUDUR COMMON EFFLUENT TREATMENT PLANT (P) LIMITED on 31.05.2021**

The creditors of KARAIPUDUR COMMON EFFLUENT TREATMENT PLANT (P) LIMITED are hereby called upon to submit their claims with proof on or before 23.06.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

GOVINDARAJAN M

Interim Resolution Professional

KARAIPUDUR COMMON EFFLUENT TREATMENT PLANT (P) LIMITED

Reg.No.IBBI/IPA-003-00293/2020-2021/13290

Date : 09.06.2021

Place : Tirumangalam